

[Shri Bhogendra Jha]

Confirming this query, I asked him to wait a bit as I would like to talk to him. Just at this point, scores of P.A.C. men and constables came running and began unwarrantedly assaulting the sitting workers with lathis etc. Indiscriminately, brandishing lathis, rifle butts, they pulled out the workers from the TUC office room and pushed them out giving blows after blows. District TUC President, Ghanshyam Sinha, General Secretary, Sukhbir Tyagi, District CPI Secretary Jitendra Sharma and two to three other local leaders surrounded me from all sides apparently to save me from blows. While I was standing in their midst, several P.A.C. men rushed towards me, pulling out and pushing out those surrounding me while giving them barrel push and bayonet blows. One of the PAC men hit me with barrel in my chest exclaiming: "Saale Assembly aur Parliament wale kya karne aate hain." Immediately after P.A.C. men gave me push with barrel behind my back, then three of them began giving me full blows with rifle butts while hurling filthy abuses as to why Members of Parliament poke their nose every where. When I was fainting, on the orders of the City Magistrate, some Trivedi, they huddled me into a jeep standing by in which the above-named Mazdoor leaders had also been huddled in. The City Magistrate, Trivedi, and the Police Inspector Pal were also sitting in the same jeep on the front benches. I asked the Magistrate to find me back my spectacles taken away by some PAC men. Exclaiming 'Nothing doing', he ordered the driver to proceed. After going about one to two furlongs, both the officers got down from the jeep at a place which I was told was the office of the Sri Ram Piston and Rings Mills, where workers are on strike since 17th March. Both of them had some confabulation with one official of the mill, who I was told was General Manager of the mill, some Agarwal. After talking to him, the Magistrate ordered me out

of the jeep and asked me to go wherever we wanted to. Fortunately the taxi from Delhi had been following us and we got into it. Having received severe blows and feeling acute pain all around the body, we rushed to the emergency ward of Dr. Ram Manohar Lohia Hospital and got ourselves treated.

Sir, I do not know and hence cannot impute any personal motivation against any of the officers and their men, because they had no personal acquaintance with me, excepting that they could not tolerate any 'investigation' by any Member of Parliament nor could I make out any understandable reason for their wanton and brutal display and use of force, including several rounds of firing.

12.49 hrs.

QUESTION OF PRIVILEGE—contd.

ASSAULT ON SHRI BHOGENDRA JHA, BY  
PAC AT GHAZIABAD, U.P.—contd.

SHRI HARIKESH BAHADUR  
(Gorakhpur): The matter should be referred to the Privilege Committee as has been done in the case of a Congress (I) Member.... (*Interruptions*).

MR. SPEAKER: Why should you take it upon yourself? (*Interruptions*)

श्री राम विलास पासवान (हाजीपुर)।  
अध्यक्ष जी, कुंवर राम जी का मामला जब  
यहां पर आया था, ज्यों ही आपने सुना,  
उस समय दोनों पक्ष के लोगों ने मांग  
की थी कि उस मामले को प्रिविलेज  
कमिटी में भेज दिया जाए तो आपने प्रिविलेज  
कमिटी में भेज दिया था। श्री झा के शरीर  
पर तो घाव लगे हैं, ऐसी परिस्थिति में आप

आप इस मामले का प्रिविलेज कमेटी में नहीं भेजते हैं तो यह किस तरह में उचित होगा। इसलिए चेंबर की मर्यादा को देखते हुए इस मामले को प्रिविलेज कमेटी को भेज दिया जाए।

MR. SPEAKER: Why are you jumping at conclusions?

(Interruptions)

अध्यक्ष महोदय : वह तो मैं अपने हिस्से में करूँगा, आपको इसमें क्या करना है ? (बयबधान)

श्री इन्द्रजित गुप्त : (बसंत हाट) आप इसमें क्या करने जा रहे हैं ? (बयबधान)

अध्यक्ष महोदय : मैंने आपको आश्वासन दिया है।

श्री इन्द्रजित गुप्त : क्या ?

MR. SPEAKER: That I will look after the interest of the Member.

श्री इन्द्रजित गुप्त : इसके लिए प्रिविलेज कमेटी बनी हुई है। कल किसी मेम्बर की पिटाई हो जायेगी तो आप कैसे बचायेंगे ? (बयबधान)

अध्यक्ष महोदय : मैं अपने हिस्से में भेजूँगा, आप बैठिए।

Don't rush me. Let me handle it.

MR. JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of Order under Art. 246.

श्री हरिकेश बहादुर : पिछली लोक सभा में इसी प्रकार की नोटिस दी थीं तो स्पीकर ने उसको रीफर किया था। उन्होंने डिस्टॉर्ड वजन दिया था... (बयबधान)

श्री इन्द्रजित गुप्त : वह तो दंगे ही। पुलिस वाले कभी नहीं मानेंगे कि ऐसा किया। अगर उसकी इक्वैरिटी

करनी है तो प्रिविलेज कमेटी ही करेगी। फिर अगर कोई मेम्बर अपने काम के लिए कहीं जाए और वहाँ उसकी पिटाई हो जाए तो उसमें उसका कैसे रक्षा होगी ?

SHRI HARIKESH BAHADUR: It must be referred to the Privileges Committee.

श्री राम बिलास पासवान : आप इस मामले का प्रिविलेज कमेटी में भेजने का एलान कीजिए। (बयबधान)

SHRI JYOTIRMOY BOSU: Sir, if you will kindly come to page 334, List I, Union List, Seventh Schedule, Art. 246, latest amended edition. If you come to Serial No. 5, it is written:

'Arms, fire-arms, ammunitions, explosives Union List'

Mark the word. I am trying to raise some thing very serious, that abundant use of explosives has taken place in Calcutta. Will the Union Government....

Why are you throwing the book?

MR. SPEAKER: I am keeping it at my table. (Interruptions).

SHRI INDRAJIT GUPTA: When are we going to know your decision on the matter of privilege.

SHRI HARIKESH BAHADUR: Sir, what about the privilege?

SHRI BIJU PATNAIK (Kendrapara): You have said that you will protect the interests of the Members. Now you have clearly heard his Statement.

SHRI NIREN GHOSH (Dum Dum): If you say that you will refer it to the Privileges Committee, then refer it straightway.

SHRI BIJU PATNAIK: What other protection do we get except that the matter is referred to Privilege Committee. (Interruptions).

**अध्यक्ष महोदय :** यह क्या हो रहा है आप लोगों को ? Why can't you listen properly? अच्छा, पहले आप ही बोल लीजिए, मैं फिर बोलूंगा ।

**श्री राम विलास पासवान :** पहला प्रोटेशन यह है कि आप प्रिविलेज कमेटी में भेज दीजिए । इसके बाद आर क्या प्रोटेशन देंगे, आप डंडा तो चला नहीं सकते हैं ।

(व्यवधान)

**अध्यक्ष महोदय :** आप ही फर्सोंगे, अगर ऐसा करवाओगे ।  
All right, I will refer it to the Privileges Committee.

**SHRI INDRAJIT GUPTA:** Am I to take it that a personal statement made on the floor of the House by a senior Member, according to you...

**MR. SPEAKER:** You move the motion. I am going to allow it. You move the motion.

**SHRI INDRAJIT GUPTA:** Is it to be verified by the police?

**MR. SPEAKER:** आपके कानून बनाए हुए हैं, मैंने नहीं बनाए हैं ।  
It is not my making. Why do you insinuate things to me? Biju Babu, आपने बनाए हैं, मैंने नहीं ।

**SHRI BIJU PATNAIK:** I agree. My point is....

**MR. SPEAKER:**  
आप सारे मिल कर हाउस चलाइए, तो ठीक है ।

I have got nothing.

**SHRI BIJU PATNAIK:** Here is the Minister of Parliamentary Affairs. He should move it.

**SHRI INDRAJIT GUPTA:** With your kind permission....

**MR. SPEAKER:** It is his motion.

**SHRI BIJU PATNAIK:** The Minister should move the motion for the protection of the interests of Members.

**MR. SPEAKER:** It is his motion.

**THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN):** It can be. Sir, this is not the first time that it happens here. In the last Lok Sabha, Mr. Ramalingam, a Member of this House was assaulted in Janpath when he was participating in a rally.

**MR. SPEAKER:** I know.

**SHRI C. M. STEPHEN:** He came here, and he wanted to make a motion. Permission was refused. Subsequently, I approached—I was the Leader of the Opposition at that time—for permission under 377.

**MR. SPEAKER:** I know.

**SHRI C. M. STEPHEN:** And I prepared a note. It was submitted. It was edited completely. Many portions were not allowed; and he was allowed to move it.

**MR. SPEAKER:** That is what we have done.

**SHRI C. M. STEPHEN:** We were for the reference of the matter to the Privileges Committee. That was refused. The question as to whether a matter must be referred to the Privileges Committee, is decided by the consideration as to whether, in the discharge of his parliamentary duties he was prevented or not; not

because he participated in a rally, (*Interruptions*) and he also gets a beating. That is not the basis on which the Privileges Committee must come in. That is my one submission. Let me complete it. Therefore, the question as to whether a matter should go to the Privileges Committee is a question of implications. It cannot be allowed straightway.

If somebody wants to move it—it is strange that he is invited to move it; if he wants he can move—then the matter must come here.

MR. SPEAKER: Please sit down.

SHRI C. M. STEPHEN: We must discuss unless you decide, under rule 222, to permit it. (*Interruptions*).

MR. SPEAKER: Please sit down. Please sit down.

(*Interruptions*)

SHRI C. M. STEPHEN: rose.

(*Interruptions*)\*\*

SHRI HARIKESH BAHADUR: rose.

MR. SPEAKER: आप बैठने क्यों नहीं हैं। हरिकेश

(*Interruptions*)\*\*

MR. SPEAKER: If these people don't understand anything, why should they speak?

(*Interruptions*)\*\*

MR. SPEAKER: Please sit down. No. I am on my legs. Please sit down. It is not going on record, I suppose. Please sit down.

(*Interruptions*)\*\*

MR. SPEAKER: यह चीज अच्छा नहीं लगता है। आप क्या कर रहे हैं। आप को शोभा देता है, Please sit down.

(*Interruptions*)

MR. SPEAKER: Please keep silence. What I have already stated on the floor of the House time and again is that I am governed by the rules you have framed in this House; and I try to act accordingly. When the House as a whole says certain things... Last time it was the same; now I have got the clearance from this side, as well as that side. So, I am doing it; not otherwise. Otherwise, I will follow the same condition and the same rules which apply in this House. So simple it is. So, don't try to impute anything to me. I want to be clear; I want to be very clear that I am to safeguard the interests of the hon. Members of this House; but, on the other hand, I will also request the hon. members please to follow rules, and do not try to rush, do not try to shout and do not try to force me down. Thank you.

SHRI INDRAJIT GUPTA: May I move my motion?

MR. SPEAKER: Yes.

SHRI INDRAJIT GUPTA: I am moving my motion with your permission. I beg to move:

"That the matter relating to the statement made on the Floor of the House by Shri Bhogendra Jha concerning assault on him by the P.A.C. at Ghaziabad on the 3rd of this month be referred to the Committee of Privileges."

SHRI NIREN GHOSE (Dum Dum): I support the motion moved by Shri Indrajit Gupta.

MR. SPEAKER: The question is:

"That the matter relating to the statement made here on the Floor of the House by Shri Bhogendra Jha concerning assault on him by the P.A.C. at Ghaziabad on the

3rd of this month be referred to the Committee of Privileges."

*The motion was adopted.*

SHRI JYOTIRMOY BOSU: *rose.*  
(Interruptions).

MR. SPEAKER: I am not allowing you. It is now time for adjournment of the House for lunch. After lunch we will start and please do not do it again.

13.01 hrs.

*The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.*

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*The Lok Sabha re-assembled after Lunch at six Minutes past Fourteen of the Clock*

[MR. DEPUTY-SPEAKER in the Chair]

MATTERS UNDER RULE 377—contd.

MR. DEPUTY-SPEAKER: Matters under Rule 377. Prof. Nirmala Kumari Shaktawat.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: Any other point will not go on record. Only Shaktawatji's speech will go on record. I will not allow anything else.

SHRI JYOTIRMOY BOSU: On a point of order...

(Interruptions)

MR. DEPUTY-SPEAKER: You have got to take my permission even for raising a point of order.

SHRI JYOTIRMOY BOSU: Why?

MR. DEPUTY-SPEAKER: Because I am not permitting you.

SHRI JYOTIRMOY BOSU: I am on a point of order.

MR. DEPUTY-SPEAKER: Point of order cannot be raised between two subjects.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER: I am not permitting anything

(ii) NEED TO SET UP A RURAL HOUSING BOARD

श्री गिराल कुमारी शक्तवात (चित्तौड़गढ़):  
माननीय उपाध्यक्ष महोदय, मानव की सबसे महत्वपूर्ण आवश्यकताएं भोजन, वस्त्र तथा मकान की हैं। देश के अधिकांश व्यक्तियों के पास रहने का मकान नहीं है। अतः केंद्रीय सरकार इस ओर ध्यान दें।

नगरों में इस समस्या के समाधान के लिए आने हाउसिंग बोर्ड या आवासन बोर्ड बनाए हैं, पर देश की 75 से 80 प्रतिशत जनसंख्या जो गांवों में रहती है, उनके लिए कोई व्यवस्था नहीं है।

मेरा मुझाव है कि आवास मंत्रालय आवासन मण्डल की स्थापना करे जो ग्रामीण क्षेत्रों में सस्ते, स्वच्छ तथा हवादार मकान बनाकर ग्रामीण किसानों तथा भूमिहीन व्यक्तियों को बनाकर दे।

गांवों में भोजन तो जैसे तैने मिल जाता है, वस्त्र की पूर्ति भी वाकि कर लेता है पर आवास की समस्या है। कच्चा फूस तथा खपरैल से बनी झोपड़ियों में ही मानव अपनी जिंदगी के सुनहरे दिन निकाल रहा है। या फिर ग्रामीण व्यक्ति गांवों को छोड़ कर नरक की तरफ पलायन कर रहे हैं। अतः सरकार सस्ते मकान बनाकर आवासन किस्तों पर ग्रामीणों का देगी तो यह नगरों की तरफ भागने की प्रवृत्ति काफी अधिक रुकगी।